

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT-III**

IA-149/2024

In

IB –408(ND)/2022

Order under Section 33(2) of the Insolvency and Bankruptcy Code, 2016
read with Rule 11 of the National Company Law Tribunal Rules, 2016.

IN THE MATTER OF IB –408(ND)/2022:

Mr. RAM RATAN JAGATI

Sole Proprietor of JJ Trading FZE

..... Operational Creditor

VERSUS

M/s. DHARITRIMAA URJA PRIVATE LIMITED

..... Corporate Debtor

AND IN THE MATTER OF IA-149/2024:

Mr. Rakesh Mishra,

Resolution Professional of the Corporate Debtor

..... Applicant

Order Pronounced On: 04.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, MEMBER (TECHNICAL)

APPEARANCES:

For the Applicant : Mr. Nibruti Samal, Adv.

ORDER

PER: BACHU VENKAT BALARAM DAS, MEMBER (JUDICIAL)

1. This Application has been filed by Mr. Rakesh Mishra, the Resolution Professional of the Corporate Debtor before this Adjudicating Authority under Section 33(2) of the Insolvency and Bankruptcy Code, 2016 (“IBC” or “Code”) read with Rule 11 of the

IA-149/2024 In IB –408(ND)/2022

Date of Order: 04.07.2024



National Company Law Tribunal Rules, 2016 seeking initiation of liquidation proceedings of the Corporate Debtor on the basis of the decision taken by the Committee of Creditor ("CoC") in the 5th CoC meeting held on 24.11.2023 with 100% voting shares. The Applicant seeks the following relief:

- "a. Pass necessary order for Liquidation of the corporate debtor under Section 33(2) of the Code considering the resolution passed by the CoC with 100% voting share in favour of liquidation, thereby appointing a Liquidator for further process;*
- b. Pass such other further order/ orders as may be deemed fit and proper in the facts and circumstances of the instant case."*

2. **Brief Background of the Case**

An Application was filed by Mr. Ram Ratan Jagati, Sole Proprietor of JJ Trading FZE ("Operational Creditor") to initiate Corporate Insolvency Resolution Process ("CIRP") against M/s. Dharitrimaa Urja Private Limited ("Corporate Debtor") under Section 9 of the Code filed before this Adjudicating Authority. This Adjudicating Authority vide order dated 16.06.2023 ("Admission Order") admitted the application and declared a moratorium and appointed Mr. Alok Kumar Agarwal as an Interim Resolution Professional. Subsequently, the present Applicant herein was confirmed as the Resolution Professional by the CoC in its 1st CoC meeting held on 12.07.2023 and approved by this Adjudicating Authority vide order dated 08.08.2023.

3. The IRP in compliance of Section 13 of the Code read with Regulation 6 of IBBI (CIRP) Regulations, 2016, made the public announcement in the prescribed Form A within the specified time i.e. on 17.06.2023, and called upon the creditors to submit their claims as on the Insolvency Commencement Date on or before 30.06.2023, in two newspapers in Delhi i.e. Financial Express (English edition) and Jansatta (Hindi edition).



4. The Invitation to submit an Expression of Interest ("EOI") for submission of the resolution plan was published by the Resolution Professional in the prescribed Form G in two newspapers namely Financial Express (English edition) and Jansatta (Hindi edition) in Delhi/NCR on 13th August, 2023. Pursuant to such publication, queries were received from several parties who expressed their interest in submitting EOI, however, none of them submitted the details under EOI or the submission of EMD.
5. The Resolution Professional in the course of the third CoC meeting held on 6 October, 2023, apprised the members of the CoC that the financial statements of the corporate debtor show no fixed asset. The agenda regarding liquidation was deliberated in length in the Fifth meeting of the CoC held on 24th November, 2023 wherein the Resolution Professional apprised the members of the CoC that the Corporate Debtor is not operational since the year 2016-2017 and books of the Corporate Debtor show no fixed asset apart from few financial assets which does not bear much realizable value. Accordingly, a resolution to proceed with the filing of the Liquidation Application was put to voting, which is as under:

"RESOLVED THAT pursuant to section 33(2) and Regulation 40D of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, and other applicable provisions, of the Insolvency and Bankruptcy Code, 2016 and in accordance with rules and regulations made thereunder, to liquidate the corporate debtor —Dharitrimaa Urja Private Limited and proceed with the liquidation process.

RESOLVED FURTHER THAT Resolution Professional be and is hereby authorized to file appropriate application as well as do all such acts, deeds and things as may be required necessary or incidental thereto.

RESOLVED FURTHER THAT the cost incurred by Resolution Professional while file appropriate application as well as do all



such acts, deeds and things as may be required necessary or incidental thereto will form part of CIRP Cost.”

6. The result of E-voting on the resolution put forth by the RP in the fifth meeting was declared on 22nd December, 2023 whereby CoC approved the agenda of liquidation by 100% voting share.
7. It is submitted by the Resolution Professional that the present Application is being filed in the interest of justice and the same is bona fide in nature.
8. We have heard the arguments of the Ld. Counsel appearing for the Applicant and perused the records carefully.
9. The Hon'ble Supreme Court in the matter of **K. Sashidhar Versus Indian Overseas Bank & Ors.** in Civil Appeal No. 10673 of 2018 has held that the commercial decision of CoC is non-justiciable. In this case, it is seen that CoC with 100% majority has passed the resolution seeking liquidation of the Corporate Debtor.
10. The above-quoted judgement, makes it clear that the “Commercial wisdom of CoC” is to be given paramount status. This Adjudicating Authority is not endowed with the powers of jurisdiction or authority to analyse or evaluate the commercial decision of the CoC. The members of the CoC are the best judges of their interest, fully conversant with market trends, and therefore, their decision should not be interfered with by this Adjudicating Authority for the reason that it is not a part of the judicial function to examine their commercial decisions.
11. Considering the fact that the Corporate Debtor does not have any assets or property and the Corporate Debtor has not been operational since the year 2016-2017 and books of the Corporate Debtor show no fixed asset apart from few financial assets which does not bear much realizable value. Hence, we are of the view that the Liquidation process ought to be initiated against the Corporate debtor.
12. In light of the above facts and circumstances, it is hereby ordered as follows:



- i. The **IA-149/2024** filed by Mr. Rakesh Mishra, the Resolution Professional of the Corporate Debtor is **allowed** and the Corporate Debtor is ordered to be liquidated in terms of Section 33(2) of the Code read with sub-clause (i) of clause (b) thereof;
- ii. The Insolvency and Bankruptcy Board of India (“IBBI”) vide its circular number Liq-12011/214/2023-IBBI/840 dated 18/07/2023 in the exercise of its powers conferred under Section 34(4)(b) of the Code had recommended that an IP other than the RP/IRP may be appointed as Liquidator in all the cases where Liquidation order is passed henceforth and the Liquidator can be appointed from the panel list of the IBBI.
- iii. Therefore, this Adjudicating Authority appoints Mr. Bikram Singh Gusain as the Liquidator of the Corporate Debtor from the available list of panel of Resolution Professionals/Liquidators as maintained by the IBBI. The Registration number of the Liquidator is IBBI/IPA-002/IP-N00011/2016-2017/10015, the address of the Liquidator is A-1003, Spring Valley Apartments, Plot No. 3-C, Sector - 11, Dwarka, New Delhi-110075 and the e-mail id of the Liquidator is bikramgusain@gmail.com and the contact no. of the Liquidator is +919650619066.
Therefore, the Liquidator shall file a valid Authorization for Assignment along with Written Consent in Form-2 and Registration Certificate within 3 days of the pronouncement of this order.
- iv. Mr. Rakesh Mishra, the Resolution Professional of the Corporate Debtor is relieved from the present assignment as the Resolution Professional. The present Resolution Professional is directed to hand over the relevant documents and control of the Corporate Debtor to the newly appointed Liquidator forthwith.



- v.** The Liquidator will charge fees for the conduct of the liquidation proceedings in proportion to the value of the Liquidation estate assets as specified by the IBBI and the same shall be paid to the Liquidator from the proceed of the Liquidation estate under Section 53 of the Code.
- vi.** The Liquidator shall initiate the Liquidation process as envisaged under Chapter-III of the Code and the Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016.
- vii.** The Liquidator will also serve a copy of this order to the various Government Departments such as Income Tax, GST, VAT, etc., who are likely to have any claim upon the Corporate Debtor so that the authorities concerned are informed of the Liquidation order timely.
- viii.** All the powers of the Board of Directors, and key managerial personnel, shall cease to exist in accordance with Section 34(2) of the Code. All these powers shall henceforth vest in the Liquidator.
- ix.** The personnel of the Corporate Debtor are directed to extend all assistance and cooperation to the Liquidator as required by him in managing the Liquidation process of the Corporate Debtor.
- x.** The Order of Moratorium passed under Section 14 of the Code shall cease to have its effect and a fresh Moratorium under Section 33(5) of the Code shall commence. On initiation of the Liquidation process but subject to Section 52 of the Code, no suit or other legal proceeding shall be instituted by or against the Corporate Debtor save and except the liberty to the liquidator to institute the suit or other legal proceeding on behalf of the Corporate Debtor with prior approval of this Adjudicating Authority, as provided in Section 33(5) of the Code read with its proviso.



- xi.** The Liquidator shall follow up and continue to investigate the financial affairs of the Corporate Debtor in accordance with provisions of Section 35(1) of the Code.
 - xii.** The Liquidator shall also follow up on the pending applications for disposal during the process of Liquidation including initiation of steps for recovery of dues of the Corporate Debtor as per law.
 - xiii.** The Liquidator shall submit a Preliminary Report to the Adjudicating Authority within seventy-five days from the Liquidation commencement date as per Regulation 13 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016;
 - xiv.** The Liquidator and the Registry are hereby directed to send a copy of this order within 3 days from the date of this order to the Registrar of Companies, NCT of Delhi & Haryana. The Registrar of Companies shall take further necessary action upon receipt of a copy of this order.
 - xv.** The Registry is directed to send a copy of this order to the IBBI for their record.
 - xvi.** A certified copy of this order may be issued, if applied for, upon compliance with all requisite formalities.
- No order as to costs.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 103
New IA-4072/2024
IN
IB-408(ND)/2022

IN THE MATTER OF:

M/s. Ram Ratan Jagati
Vs.

.... Petitioner/Applicant

Dharitrimaa Urja Pvt Ltd.

.... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 27.08.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA-4072/2024

This application has been filed by Applicant, Under Section 60(5) Of IBC 2016 Read with Rule 11 Of National Company Law Tribunal Rules, 2016, and Mr. Bikram Singh Gusain, having Registration No. IBBI/IPA-002/IP-N00011/2016-17/10015 appointed as a Liquidator vide order dated 04.07.2024 by this Adjudicating Authority seeking exemption from taking over the responsibility of the Liquidator in the present matter on the ground of bad health.

Ld. Counsel appearing for the Liquidator has submitted that in a similar matter i.e. in IA-2735/2024 in IB-3398(ND)/2019 in the case of "*Shriji Diamonds Vs. Sadri Sarraf Jewels*" vide order dated 28.05.2024 has allowed such application and discharged



Mr. Bikram Singh Gusain from acting as a Liquidator of the Corporate Debtor.

In view of the facts and circumstances of the case, we allow the prayer and discharge Mr. Bikram Singh Gusain, having Registration No. IBBI/IPA-002/IP-N00011/2016-17/10015 from acting as a Liquidator and appoint Mr. Sanjiv Kumar Arora, having Registration No. IBBI/IPA-001/IP-P01462/2018-2019/12390 as a Liquidator.

The Applicant shall forward a copy of today's order to Mr. Sanjiv Kumar Arora, having Registration No. IBBI/IPA-001/IP-P01462/2018-2019/12390, the newly appointed Liquidator.

The Court Officer shall also forward a copy of today's order to Mr. Sanjiv Kumar Arora, having Registration No. IBBI/IPA-001/IP-P01462/2018-2019/12390, the newly appointed Liquidator through E-mail.

Let a copy of this order be forwarded to IBBI for information.

IA-4072/2024 **disposed of.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Intending bidders may contact for properties during office hours on any working day for other details and inspection of properties.	
Date : 05-09-2024, Place : New Delhi	Authorised Officer, Canara Bank

THE BUSINESS DAILY. FOR DAILY BUSINESS.

financialexp.com

financialexp.epapri.in

New Delhi

‘कोविड-19’ की बुनियाद में मध्यम से दृवी एजीएन के नीति में निरतिर हित अनुसर
कारोबार करने के लिए आयोजित की जाएगी।

कनौज अधिवेशन, 2013 और उसके तहत बनाए गए नियमों में 10 लाख प्रवाधानों और भारतीय प्रभुत्वित और विनिमय मंडल (सूचीबद्ध सुविधा और मध्यस्थता अधिनियम) विनिमयमाली, 2015 के लिए पंक्ति 5 मू. 2020 के परिणाम संख्या 20/2020 के सार्वजनिक, 8 अक्टू. 2020 के सामान्य, 2020 के सामान्य परिणाम संख्या 13/2020 के सार्वजनिक, 13 अक्टू. 2020 के परिणाम संख्या 17/2020, 13 जनवरी, 2021 के सामान्य परिणाम संख्या 02/2021 और सामान्य परिणाम संख्या 10/2022 दिनांक 28 दिसम्बर, 2022 और सामान्य परिणाम संख्या 09/2023 दिनांक 25 सितम्बर 2023 को परिणत मामलों के मंजूर (पंजीयन परिणत) द्वारा जारी और 12 मू. 2020 के सामान्य परिणाम संख्या सं. एक्स/सीएनडी/सीएमटी/सीआरआई/पी/2020/79 दिनांक 15 जनवरी 2021 परिण संख्या सं. एक्स/सीएनडी/सीएनडी/सीएनडी/सीएनडी/सीआरआई/पी/2021/11 और सं. एक्स/सीएनडी/सीएमटी/सीआरआई/पी/2022/62 दिनांक 13 मू. 2022 और सं. एक्स/सीएनडी/सीओडी-2/पी/सीआरआई/2023/4 दिनांक 5 जनवरी, 2023 मामला प्रतिनित और विनिमय मंडल (संघी परिणत) (एससीएनडी और संघी परिणत) को सामाहिक रूप से एलटदरबार (परिणत) के रूप में समर्पित किया गया है. अन्य लाल परिणत के साथ, दृवी एजीएन के निमित्त और वार्षिक रिपोर्ट 2023-24 कृत अनु सदस्यों को इलेक्ट्रनिक मू. में भेजी गई है. जॉइन्ट ई-मेल पत्र कंपनी/विजोडित प्रभुत्वितों के साथ पंक्ति है।

लुत्तार परिणत और संघी परिणत के मध्यम से सदस्यों को दिया गया है। सरकारी और वार्षिक रिपोर्ट की मॉडिफिक प्रत भेजने की आवश्यकता को सामान रूप दिया गया है। निरतिर और वार्षिक रिपोर्ट का इलेक्ट्रनिक रूप 06 सितम्बर, 2023 को पूरा हो गया है। उपर्युक्त निरतिर और वार्षिक रिपोर्ट कंपनी के वेबसाइट www.bnplonlineindustries.com और स्टॉक एक्सचेंज के

कंपनी अधिनियम, 2013 की धारा 108 के प्रावधानों के सहपठित कंपनी (प्रबंधन और प्रशासन)

मार्च 2014 का निर्णय 10 सैन्य-सामग्री पर शासनात्मक और सैन्य (सुरक्षासूचकता) दायित्व और प्रवर्तक (सुरक्षा) दायित्वों (विशेष) 2015 के विधि 44 और सामान्य रूप से पर संचित/मानक (एनएस-2) के अनुसार, कथनी के अनुसार स्वस्थता की स्थिति / जोड़/घटाने/वृद्धि/कटौती के माध्यम से एपीएम के आगोजन स्थानों के अन्तर्गत किसी भी स्थान पर वोट करने और नेगरास सिक्कासिटीज डिजायिटीज लिमिटेड (एनएसडीएल) के माध्यम से एपीएम के दौरान ई-वोटिंग की रिपोर्ट ई-वोटिंग सुविधा प्रदान करने में हार्दिक प्रशंसा/व्यक्त करने हैं। इस संबंध में प्रक्रिया / निर्देश एपीएम के नोटिस के नोट में दिए गए हैं।

[illegible]

आज का कार्यक्रम, जो नाटोस मजदूरों के बाढ़ शोषण प्रथा परक और अपने कर्मियों का सदस्य बन जाता है और को-ऑप रेटिविटी यानी श्रमिक, 21 सितंबर 2024 तक शोषण प्रथा है, वह esolivingt.nsdl.co.in पर अनुबंध मेकअर कॉलिन आईआई और पारसवर्ड परक कर सकता है। हालांकि, यदि आप रिसेट ई-वोटिंग के लिए पहले से ही परामर्शगर्क के साथ चर्चित हैं, तो आप अपना वोट डालने के लिए अपने मीडूटा उपयोगकर्ता आईडी और पारसवर्ड का उपयोग कर सकते हैं।

कर्मचारी सदस्यों का रजिस्ट्रार और शोषण हस्तांतरण बहियां वार्षिक आम बैठक के उद्देश्य से रजिस्ट्रार, 22 सितंबर 2024 से शनिवार, 28 सितंबर 2024 तक (दोनों दिनों समिति लिए बंद रहेगी)। ई-वोटिंग प्रक्रिया की निष्पत्ता और पारसवर्ड त्रुटि से जांच करने के लिए की संज्ञा डवा

प्रवित्सिंग कंपनी सेक्टरों को जांचकर्ता नियुक्त किया गया है। जो सदस्य एजीएम के दौरान अपने विचार व्यक्त करना चाहते हैं या प्रश्न पूछना चाहते हैं, वे अपना नाम, डीमैट खाता/फोनियो नंबर, ईमेल आईडी, मोबाइल नंबर का उल्लेख करते हुए कंपनी को cs@bonfonindustries.com पर 24 अक्टूबर, 2024 तक या उससे पहले अपने पंजीकृत ईमेल के माध्यम से अनुरोध भेजकर खुद को पंजीकृत कर सकते हैं। साथ ही, शेयरधारकों के नाम

और पते का उल्लेख करते हुए हस्ताक्षरित अनुरोध पत्र की प्रति, पैन्/अन्य पहचान की स्व-सत्यापित प्रति और पते का प्रमाण भी साथ लाना होगा।
डीमटेरियलाइज्ड मोड में श्रेयधारकों से अनुरोध है कि वे अपने डिपॉजिटरी प्रतिभागियों के साथ अपने ईमेल पते को अपडेट करें।

ई-वोटिंग या वीसी /ओवीएम के माध्यम से एजीएम में भाग लेने से संबंधित किसी भी प्रश्न के मामले में, सदस्य www.evoting.nsdl.com के डाउनलोड अनुभाग में उपलब्ध शैयश्चारकों के लिए अक्सर पूछे जाने वाले प्रश्न (एफएक्यू) और शैयश्चारकों के लिए ई-वोटिंग उपयोगकर्ता

आपका दख संकत है या टोल फ़ोन नंबर: 1800 1020 990 और/अथवा 1800 222 34 30 पर काल कर सकते हैं। या evoting@nsdl.co.in पर अनुरोध भेज सकते हैं। या योजनात सॉफ्टवेयर/टीजी डिवायसिटी लिमिटेड, डेव बल्क, ए विंग, 4 तल, कमला मिल कंपाउंड, सेनापति बायप मार्ग, लोअर परेल, मुंबई-400013 से निर्दिष्ट ईमेल आईडी: — evoting@nsdl.co.in पर संपर्क कर सकते हैं।

स्थान: नई दिल्ली
दिनांक: 06 सितंबर, 2024

भारत निधि लिमिटेड
सीआईएन नं. : U51396DL1942PLC000644
पंजीकृत कार्यालय: 3/8, दूसरी मजिल, आरएफ जली रोड, नई दिल्ली 110002
ईमेल आईडी: bharatnidhi1@gmail.com फोन नंबर: 011-43562982

81वीं वार्षिक आम बैठक, बुक क्लोजर (बही बंद) और ई-वोटिंग की सूचना एतद्वारा सूचित किया जाता है कि:

1) कार्पास काय मजदुर (एसोएफ) द्वारा जारी किये गए सामान्य परिपत्र सं. 20/2020 दिनांक 5 मई, 2020 के अन्तर्ग में सामान्य परिपत्र सं. 09/2023 दिनांक 25 सितम्बर, 2023, ("एसोएफ परिपत्र") के अनुपालन में कंपनी के सदस्यों की हावी वार्षिक आम बैठक (एजीएम) सोमवार, 30 सितम्बर, 2024 को दोपहर 3:00 बजे विडियो कॉन्फ्रेंसिंग ("वीसी") के माध्यम से, एजीएम की सूचना में वर्णित व्यवस्था के निष्पादन के लिए आयोजित की जाएगी। कंपनी का पंजीकृत कार्यालय एजीएम का मानित स्थान होगा।

- 2) कम्पनी के सदस्यों का रजिस्टर और शेयर ट्रांसफर रजिस्टर मंगलवार, 24 सितंबर, 2024 से सोमवार 30 सितंबर, 2024 (दोनों दिन शामिल) तक बंद रहेंगे।
- 3) एमसीए परियंत्रों के अनुसार एजीएम आमंत्रण सूचना और वार्षिक रिपोर्ट 2023-24 उन

सदस्यों को ईमेल से भेजी गई है जिनके ईमेल पते कम्पनी/डिपॉजिटरी में पंजीकृत हैं। सदस्यों को एजीएम की सूचना और वार्षिक रिपोर्ट की भौतिक प्रति भेजने की आवश्यकता एमसीए के परिपत्रों के माध्यम से समाप्त कर दी गई है।

(क) एएजीएम में किए जाने वाले कार्य ई-वोटिंग या एजीएम में ई-वोटिंग के माध्यम से किए जा सकते हैं।

[illegible]

करोतु इए आरएटीएम [parveen@skylinertm.com](https://www.parveen@skylinertm.com) पर लिखित निवेदन / ईमेल भेजें।
 सत्यज्योती एजीएम के माध्यम से एजीएम पर भाग लेते हैं और रिमोट ई-वोटिंग के माध्यम से प्रस्तावों पर मतदान नहीं करते हैं वे एजीएम में उपलब्ध ई-वोटिंग सिस्टम से मतदान करने योग्य हों।
 सत्यज्योती एजीएम से पहले रिमोट ई-वोटिंग से मतदान करने दो दिनों में वे भी एजीएम में भाग ले सकते हैं लेकिन एजीएम के दौरान ई-वोटिंग सिस्टम से दुबारा मतदान करने के अधिकारी नहीं होंगे।
 श्री. मोहित बंसल (मैसर्स मोहित बंसल एंड एसोसिएट्स), प्रेजिडेंटिंग कम्पनी सचिव

(ज) निशुल्क ई-वोटिंग / एजीएम में ई-वोटिंग और वीसी की माध्यम से एजीएम में भाग लेने की विस्तृत प्रक्रिया एजीएम की सूचना में दी गई है।

(झ) यह सूचना आरटीआई की वेबसाइट www.skylinertsa.com और सीडीएसएल की वेबसाइट www.evotingindia.com पर भी उपलब्ध है।

(अ) ई-वोटिंग के संबंध में किसी प्रश्न/समस्या के समाधान के लिए सदस्य संपर्क करें: श्री राकेश दलवी (1800 210 991), पता: ए विंग, 25वीं मंजिल, मैराथन प्लूरएक्स, मफतलाल मिल् कम्पाउंड्स, एनएम जोशी मार्ग, लोअर परेल (पूर्व), मुंबई-400013.

(त) वि. अधिनियम 2020 के अनुसार 1 अप्रैल, 2020 की प्रभावी तिथि से लाभांश की आय के लिए अधिनियम 2020 के अनुसार 1 अप्रैल, 2020 की प्रभावी तिथि से लाभांश की आय के

लिए शोथरक्षक को कर लेना है और कम्पना के लिए सदस्यता को मुफ्ताना। किंतु ये लाभांश से भोत पर नुनानुनित दरी से कर कानटना आसुराक है। इतलए सदस्यता से अनुरोध है कि ये रजिस्टरदार और इतरकर एजेंट (यदि शेर मरुअत कर रूप में है) और नुनानुनितरी प्रनुनानुनित (यदि डीमेट सदस्य को) को अपना पन आनूत कर दें। हालांकि नुनानुनित व्यानगत शोथरक्षक को देन लाभांश पर फोर्ड कर नुन कर कानटना आसुराक यदि वनत ये 2024-25 के दीनत प्रनुनानुनित मुल लाभांश 5000 रुपय से अकन नही है। नुनानुनित शोथरक्षक को लेल कर की कानटना अकन अकननुननत की धारा 194 के तहत

10% की दर से लाभांश की राशि पर की जाएगी, जहां शेयरधारकों ने अपना पैस जमा/जिटीर प्रमाणित नहीं या अपर्याप्त के साथ पंजीकृत कर लिया है। कृपया ध्यान दें कि निम्नलिखित मामलों में कर की कटौती 20% की दर से की जाएगी:-

- शेयरधारक जिनके पास पैसा नहीं है या जिन्होंने अपना पैसा पैस उपरोक्त उल्लिखित तरीके से पंजीकृत नहीं किया है;
- शेयरधारक जो धारा 206AB अनुपातन उपयोग में निर्दिष्ट व्यक्ति के रूप में दिखाए देते हैं;

● शोधधारक जिनका पैना आधार से लिंक नहीं है। यदि किसी निवासी व्यक्तिगत शोधधारक के लिए आधार देय नहीं है तो उसे कर नहीं करके का लाभ लेने के लिए कम्पनी के आरटीई को info@skylinerta.com और parveen@skylinerta.com पर 23 सितंबर, 2024 तक (शाम 5:00 बजे आईएसटी तक) फॉर्म 15G/15H में वार्षिक घोषणा ईमेल करनी होगी।

दिनांक: 06 सितंबर, 2024
 स्थान: नई दिल्ली

कृते भारत निधि लिमिटेड
 हस्ता / -
 अमिता गोला
 कंपनी सचिव